

Authorised Under the Notaries Act, 1952 the Notaries Rules 1956 u/s 139 (aa) of C.P.C. 1908 and Sec 297 of the 297 Cr.P.C. 1973



BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA.

Original Application No. 131 / 2024 / EZ

Subhas Datta

S.L. No..... 622  
Date..... 19/08/24

----- Applicant

Versus

The State of Bihar & others

----- Respondents

**AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 2**

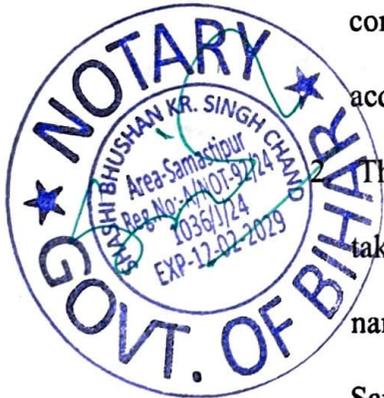
Most respectfully Sheweth:-

I, Shashi Sinha, son of Late Baikunth Prasad Sinha, aged about 40 years, by faith Hindu, by occupation service, working for gain as Executive Engineer, Drainage Division, Samastipur, Bihar do hereby solemnly affirm and say as follows:

1. That I am the authorised signatory of the respondent no. 2 and I am competent to make and affirm this instant affidavit. I am well acquainted with the facts and circumstances of the instant matter.

That this case has been preferred for direction to the Respondents to take steps for proper upkeep and preservation of Oxbow Wetland named as 'Kabartal' in Bihar as well as the green cover of the Bird Sanctuary and the Water Catchment Zone for Begusarai District.

3. That instead of filing Para-Wise replies of this Original Application a consolidated reply is being filed, so that the core issues involved in the present case may be decided.



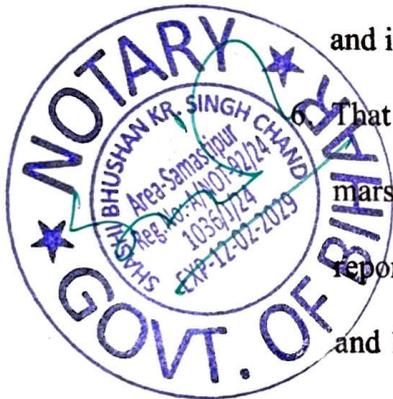
Shashi  
19/08/24  
Executive Engineer  
Drainage Division  
Samastipur

4. *Brief facts of the case* is that Kabartal Wetland in District Begusarai, Bihar, is a part of an extensive flood plain Wetland complex formed in the lower part of Gandak- Kosi interfan in North of Bihar about 21 Kilometers from Begusarai town. It is submitted that the said Wetland is claimed to be the largest Oxbow Lake in India and in Asia and is the first Ramsar Site of Bihar.

5. That the said site was notified as Bird Sanctuary by the Government of Bihar vide Notification dated 20.06.1989. The Wetland is stated to contain a Cluster of 16- 17 water bodies in total and is a catchment area for rainwater but the same has been encroached over a period of time and its area has been allowed to be reduced.

6. That the said Ramsar site spans 2620 hectares of open water and marshes intersperses with plantation and as per the 2019 post monsoon report nearly 82% of the site was a marsh (of which 25% cultivated) and 16 % is open water and the rest is plantation or borrow land.

7. That the deponent humbly submits that the officials of Water Resources Department, Government of Bihar have visited the Kabar Lake, its nearby chauras and embankments of River Burhi Gandak. The officials have also visited the Kabar drain through which water flows from Kabar Lake to river Burhi Gandak through Bagras Sluice in Begusarai district. All possibilities to restore sufficient water storage in Kabar Lake are being explored. Previous data in view of present ground conditions are



*Joshi*  
19/8/24  
Executive Engineer  
Drainage Division  
Samastipur

being analysed and necessary possible steps shall be taken by the department in this regard.

8. That a Detailed Project Report is being prepared for the construction of a check dam in Kabar Drain in Begusarai district. Kabar drain carries water from Kabar Lake to river Burhi Gandak through Bagras Sluice in Begusarai district. It is being provisioned to construct a Check Dam across the Kabar drain to ensure sufficient water storage in Kabar Lake.

9. That, it is further submitted that the respondent keeps right to file detailed Counter Affidavit besides this consolidated reply, if require in future.

10. The statements made in paragraphs 1 to 8 of the foregoing petition are based on information derived from records which I verily believe to be true and the rest including the prayer portion are my humble submissions before this Hon'ble Tribunal.

Prepared in my office

*Amarendra kumar*  
Advocate 19/08/24

ENO. 2254/98 (BIHAR)

*Shashi*  
19/8/24  
Deponent  
Executive Engineer  
Drainage Division  
Samastipur  
(Aadhar No. 659994416245)

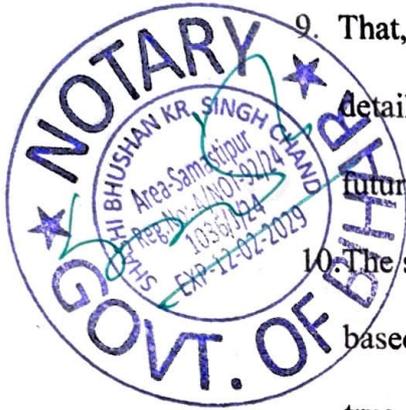
I identify the deponent, SHASHI SINHA;  
who has signed in my presence.

*Shashi Sinha*  
.....Deponent  
who is identified by...  
Advocate solemnly and  
declared before me

*A. kumar*  
*Amarendra kumar*  
Advocate 19.08.24

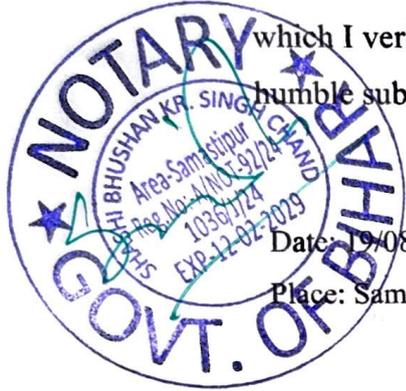
ENO. 2254/98

*Shashi Bhushan Kumar Singh Chand*  
19/08/24  
Notary, Samastipur



## Verification

I, Shashi Sinha, son of Late Baikunth Prasad Sinha, aged about 40 years, by faith Hindu, by occupation service, working for gain as Executive Engineer, Drainage Division, Samastipur, Bihar, do hereby verify the statements made in paragraphs 1 to 9 of the foregoing petition are based on information derived from records which I verily believe to be true and the rest including the prayer portion are my humble submissions before this Hon'ble Tribunal.



Date: 19/08/2024

Place: Samastipur

*Shashi*  
Deponent  
Executive Engineer  
Drainage Division  
Samastipur  
(Aadhar No. 659994416245)

I identify the deponent, SHASHI SINHA;  
who has signed in my presence.

*Amarendra Kumar*  
Advocate 19/08/24

ENR.O. 2254/98

*Shashi Bhushan Kumar Singh Chand*  
Notary, Samastipur



# INDIA JUDICIAL Government of Bihar

S.L. No. 622  
Date 19/08/24

## e-Court Fee

e-Court Fee Receipt No. : BRECR064C240800082805  
 Date & Time : 19-Aug-2024 12:06 PM  
 Name of the ACC/ Registered User : District Co-operative Central Bank, Samastipur  
 Location : Civil Court Samastipur  
 Name of Applicant : SHASHI SINHA  
 e-Court Fee Amount : 100 (One Hundred Rupees Only)



IN 2401608613

### Statutory Alert:

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3. In case of any discrepancy please inform the Competent Authority.